## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2371 ANSWERED ON:05.02.2014 IMPLEMENTATION OF RTE ACT Kashyap Shri Virender;Majhi Shri Pradeep Kumar

## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the funding pattern between Centre and State under the Right to Education Act, 2009;

(b) whether the Government has any plan to give assistance to all the Hilly States at par with the North Eastern States;

(c) if so, the details thereof;

(d) whether the Government has done any assessment to find out the progress made so far in the implementation of RTE Act in various States;

(e) if so, the details thereof, State-wise; and

(f) the details of the areas of concern pointed out during such assessment and corrective steps taken in this regard?

## Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) to (f): The Centre-State funding pattern for the centrally sponsored scheme of the Sarva Shiksha Abhiyan (SSA) was to taper off from 65:35 at the beginning of the 11th Plan to 50:50 by the end of the 11th Plan. However, the Central Government revised the provision in the light of the funds which would be required to meet the objectives of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 and decided to continue with a 65:35 Centre State sharing pattern (90:10 for North Eastern Region States), applicable from 2010-11 upto 2014-15. There is no proposal to alter the funding pattern at present.

Regular reviews are done on the progress made in RTE implementation through workshops and conferences with the States/UTs. The Ministry has also recently published "RTE: the 3rd year" to compile the progress made across the country in first three years of implementation of the RTE Act, 2009. This publication, with State wise details of the various components of implementation of the Act, is available on the website http://ssa.nic.in.

Those states which have still to fully meet their infrastructure and teacher norms as laid down in the schedule to the RTE Act, 2009 have been advised to prioritise the gaps in their Annual Work Plan and Budget 2014-15.